

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**STARRED QUESTION NO. 100.
TO BE ANSWERED ON MONDAY, THE 17TH DECEMBER, 2018.**

REGULATION OF E-COMMERCE

***100. SHRI FEROZE VARUN GANDHI:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether any measures are being implemented or in the process of being implemented in the regulation of e-commerce in the country and if so, the details thereof;
- (b) whether e-commerce giants, require special regulations to prevent predatory pricing and monopolising of market share and if so, the details thereof; and
- (c) the time by which the draft e-commerce policy is likely to be put in place along with the details of the two rounds of stakeholder consultations done so far?

ANSWER

**वाणिज्य एवं उद्योग मंत्री (श्री सुरेश प्रभु)
THE MINISTER OF COMMERCE & INDUSTRY
(SHRI SURESH PRABHU)**

- (a) to (c): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA
STARRED QUESTION NO. 100 FOR ANSWER ON 17TH DECEMBER, 2018.**

- (a):** e-Commerce activities are governed by relevant Acts/ Regulations in the country including Information Technology Act, 2000, Companies Act, 2013 and Consumer Protection Act, 1986. e-Commerce companies with Foreign Direct Investment are also governed by Foreign Exchange Management Act, 1999.
- (b):** The e-commerce sector in India also falls under the purview of the Competition Act, 2002. It lays down the framework for regulating anti-competitive agreements, including vertical restraints. The conduct of certain e-commerce players who enjoy a position of dominance in the relevant market may also be brought under the radar of Indian competition law under Section 4 of the Act, if they abuse their dominant position. Similarly, proposed merger or amalgamation of e-commerce firms whether in India or off-shore which may have an impact on competition in India, remains liable for notification under Section 6 of the Act, if they fall within the thresholds prescribed under the Act.
- (c):** Stakeholder consultations on “Framework for National Policy on E-commerce” with representatives from Government Ministries/Departments, Reserve Bank of India, Industry bodies, e-Commerce Companies, Telecom Companies, IT Companies and Payment Companies were held on 24.04.2018 and 30.07.2018. The formulation of e-Commerce policy is under consideration of the Government for which no timeline has been fixed.
